

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 91 of 2014
& IA-172 of 2014

Dated : 22nd April, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Ajmer Vidyut Vitran Nigam Ltd. & Ors.

.... Appellant(s)

Versus

**Central Electricity Regulatory
Commission & Ors.**

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Anushree Bardhan
Ms. Poorva Sahegal

Counsel for the Respondent(s) : Mr. Amit Kapur
Mr. Apporva Misra
Mr. Abhishek Munot for R-2
Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R.7

ORDER

Admit. Issue notice in the Appeal as well as in I.A. No. 172 of 2014 (Appl. for stay). Mr. Amit Kapur, the learned counsel takes notice on behalf of Respondent No.2 and Mr. Anand K. Ganesan, the learned counsel takes notice on behalf of Respondent no.7. Notice be issued to the other Respondents returnable on 22.05.2014. Dasti service is

permitted. Registry is also directed to issue notice to the other Respondents.

Since the learned counsel for the Appellant insists for the stay of the impugned Order, post the I.A. for hearing on **22.05.2014**. In the meantime, the learned counsel for the Respondents are directed to file their respective replies to I.A. on or before 12.05.2014 after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/js